

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF "CORE INDO ISPAT PRIVATE LIMITED"

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	M/s.Core Indo Ispat Private Limited
2.	Date of Incorporation of Corporate Debtor	30th March 1993
3.	Authority under which Corporate Debtor is Incorporated / Registered	ROC - Chennai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U30006TN1993PTC024707
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	No.152, Thambu Chetty Street, 11th Floor, Chennai-600 001
6.	Insolvency Commencement Date in respect of Corporate Debtor	04th October 2019
7.	Estimated Date of Closure of Insolvency Resolution Process	31st March 2020
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Ramachandran Subramanian IBBI/PA - 001/IP-P01440/2018-19/12136
9.	Address and e-mail of the Interim Resolution Professional, as registered with the board	Old No.29 Raju Naicken Street, West Mambalam, Chennai-33, E-mail: subraman267@yahoo.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	Old No.29 Raju Naicken Street, West Mambalam, Chennai-33, E-mail: subraman267@yahoo.com
11.	Last Date for Submission of Claims	20th October 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in/home/downloads (b) Not applicable

1. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s.CORE INDO ISPAT PRIVATE LIMITED, On 04th October 2019.
2. The creditors of M/s.CORE INDO ISPAT PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 20th October 2019 to the interim resolution professional at the address mentioned against entry No.10.
3. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
4. The submission of proof of claims is to be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.
5. Submission of false or misleading proofs of claim shall attract penalties.

Date : 07.10.2019
Place: Chennai

RAMACHANDRAN SUBRAMANIAN
Interim Resolution Professional, Mobile: 97907 21417
Regd No.IBBI/PA - 001/IP-P01440/2018-19/12136



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